

**IN THE COURT OF SH. SUNIL BENIWAL  
ASJ/SPECIAL JUDGE (NDPS), WEST  
TIS HAZARI COURTS, DELHI**


**FIR No. 369/19  
PS: Patel Nagar  
U/s 392/397/411/34 IPC  
State Vs. Akash @ Wasi**

**08.07.2020**

**Present:** Mr. Parvesh Ranga, Ld. Addl. PP for the State.  
Mr. Ayub Ahmed Qureshis, counsel for applicant.

Report not filed by IO.

Put up for arguments on **09.07.2020**. Issue notice to IO to file his report on the next date.

  
**(SUNIL BENIWAL)  
ASJ/Special Judge (NDPS)  
West District, THC  
Delhi/08.07.2020**

**IN THE COURT OF SH. SUNIL BENIWAL  
ASJ/SPECIAL JUDGE (NDPS), WEST  
TIS HAZARI COURTS, DELHI**

**FIR No. 109/15  
PS: Crime Branch  
U/s 21/29 NDPS Act  
State Vs. Agbahia Ikenna Anos**

**08.07.2020**

**Present:** Mr. Parvesh Ranga, Ld. Addl. PP for the State.

Mr. Anup Kumar Gupta, counsel for applicant/accused is telephonically contacted, who seeks an adjournment for today.

At the request of counsel, put up for arguments on **13.07.2020**.

**Let conduct report of accused be called from concerned Jail Superintendent, for the next date.**

**(SUNIL BENIWAL)  
ASJ/Special Judge (NDPS)  
West District, THC  
Delhi/08.07.2020**

**IN THE COURT OF SH. SUNIL BENIWAL  
ASJ/SPECIAL JUDGE (NDPS), WEST  
TIS HAZARI COURTS, DELHI**

**FIR No. 55/16  
PS: Nihal Vihar  
U/s 302 IPC  
State Vs. Jasim Ansari**

**08.07.2020**

**Present:** Mr. Parvesh Ranga, Ld. Addl. PP for the State.

Mr. Anil Kaushik, counsel for accused is telephonically contacted, who seeks an adjournment for today.

On his request, put up for arguments on **09.07.2020**.

**(SUNIL BENIWAL)  
ASJ/Special Judge (NDPS)  
West District, THC  
Delhi/08.07.2020**

**IN THE COURT OF SH. SUNIL BENIWAL  
ASJ/SPECIAL JUDGE (NDPS), WEST  
TIS HAZARI COURTS, DELHI**

**FIR No. 322/20  
PS: Tilak Nagar  
U/s 374/397/411/34 IPC  
State Vs. Karan**

**08.07.2020**

**Present:** Mr. Parvesh Ranga, Ld. Addl. PP for the State.

Mr. Shushant Yogi, counsel for applicant is telephonically contacted who seeks an adjournment for today.

Report of IO filed.

On request of counsel, put up for arguments on **09.07.2020**.

**(SUNIL BENIWAL)  
ASJ/Special Judge (NDPS)  
West District, THC  
Delhi/08.07.2020**

IN THE COURT OF SH. SUNIL BENIWAL  
ASJ/SPECIAL JUDGE (NDPS), WEST  
TIS HAZARI COURTS, DELHI

FIR No. 340/20  
PS: Nangloi  
U/s 394/397/411/34 IPC  
State Vs. Surjeet

08.07.2020

**Present:** Mr. Parvesh Ranga, L.d. Addl. PP for the State.  
Mr. Deepak Kumar Malik, counsel for applicant.  
IO/SI Amit also present.

IO is directed to verify the documents regarding HIV status of the  
applicant and file his report by the next date.

Put up for arguments on **10.07.2020.**

(SUNIL BENIWAL)  
ASJ/Special Judge (NDPS)  
West District, THC  
Delhi/08.07.2020

IN THE COURT OF SH. SUNIL BENIWAL  
ASJ/SPECIAL JUDGE (NDPS), WEST  
TIS HAZARI COURTS, DELHI

FIR No. 75/20  
PS: Moti Nagar  
U/s 354D/376 IPC & Section 6 POCSO Act  
State Vs. Pawan Kumar

08.07.2020

**Present:** Mr. Parvesh Ranga, Ld. Addl. PP for the State.  
Mr. Chandresh Kumar counsel for applicant.

IO SI Rajni on telephonic conversation with Reader of the court has told that charge-sheet has already been filed and is committed to the court of Ms. Sugandha Aggarwal, Ld. Sessions Judge. In view of the latest guidelines, the matter is to be heard by the court of Ld. Sessions Judge. Let application be transferred to the court concerned.

On request of counsel for accused/applicant, put up on **10.07.2020**  
**before the court concerned.**

(SUNIL BENIWAL)  
ASJ/Special Judge (NDPS)  
West District, THC  
Delhi/08.07.2020

**IN THE COURT OF SH. SUNIL BENIWAL  
ASJ/SPECIAL JUDGE (NDPS), WEST  
TIS HAZARI COURTS, DELHI**

**FIR No. 303/20  
PS: Patel Nagar  
U/s 354/354A/385/506/34 IPC  
State Vs. Kashmiri Lal**

**08.07.2020**

**Present:** Mr. Parvesh Ranga, Ld. Addl. PP for the State.  
Mr. Rajiv Kumar Malik, counsel for the applicant.  
IO SI Jaspreet also present.

On request of IO, put up for arguments on **09.07.2020**. IO is directed to bring the complainant/victim/prosecutrix to the court, on the date fixed.

**(SUNIL BENIWAL)  
ASJ/Special Judge (NDPS)  
West District, THC  
Delhi/08.07.2020**

IN THE COURT OF SH. SUNIL BENIWAL  
ASJ/SPECIAL JUDGE (NDPS), WEST  
TIS HAZARI COURTS, DELHI

FIR No. 623/20  
PS: Khyala  
U/s 379/411/34 IPC  
State Vs. Salman

08.07.2020

**Present:** Mr. Parvesh Ranga, L.d. Addl. PP for the State.  
Mr. Akhil Tarun Goyal, counsel for applicant.

Report not filed by IO.

Put up for arguments on **09.07.2020**. Issue notice to IO to file his report  
on the next date.

(SUNIL BENIWAL)  
ASJ/Special Judge (NDPS)  
West District, THC  
Delhi/08.07.2020



IN THE COURT OF SH. SUNIL BENIWAL  
ASJ/SPECIAL JUDGE (NDPS), WEST  
TIS HAZARI COURTS, DELHI

FIR No. 142/18  
PS: EOW West  
U/s 409/420/120B IPC  
Satyanarayan Sharma vs State

08.07.2020

**Present:** Mr. Parvesh Ranga, L.d. Addl. PP for the State.  
None for applicant/accused.

None appeared on behalf of accused despite repeated calls. In the  
interest of justice, no adverse order is passed.

Put up for consideration on **13.07.2020**.

(~~SUNIL BENIWAL~~)  
ASJ/Special Judge (NDPS)  
West District, THC  
Delhi/08.07.2020

**IN THE COURT OF SH. SUNIL BENIWAL  
ASJ/SPECIAL JUDGE (NDPS), WEST  
TIS HAZARI COURTS, DELHI**

**FIR No. 199/20  
PS: Punjabi Bagh  
U/s 308 IPC  
State Vs. Yogender**

**08.07.2020**

**Present:** Mr. Parvesh Ranga, Ld. Addl. PP for the State.

Ms.Parul Dureja, counsel for applicant is telephonically contacted by

Reader of the court and informed that report not filed by IO.

Put up for arguments on **09.07.2020**. Issue notice to IO to file his report  
on the next date.

**(SUNIL BENIWAL)  
ASJ/Special Judge (NDPS)  
West District, THC  
Delhi/08.07.2020**

IN THE COURT OF SH. SUNIL BENIWAL  
ASJ/SPECIAL JUDGE (NDPS), WEST  
TIS HAZARI COURTS, DELHI

FIR No. 390/18  
PS: Hari Nagar  
U/s 302/201/120B/34 IPC  
State Vs. Pradeep Sharma

08.07.2020

**Present:** Mr. Parvesh Ranga, Ld. Addl. PP for the State.

Mr. Vikas Bhardwaj, counsel for applicant/accused.

Report has been received regarding Covid-19 test of accused, which was found 'negative'. So there is no danger to the life of accused or inmates in jail premises. In view of the same, accused/applicant is directed to go and surrender himself before the court authorities by tomorrow in the pre-lunch session.

One copy of this order be sent to concerned SHO and concerned Jail Superintendent, Rohini Jail as well as to the Director General, Prisoners Cell through Nodal officer.

(SUNIL BENIWAL)  
ASJ/Special Judge (NDPS)  
West District, THC  
Delhi/08.07.2020

IN THE COURT OF SH. SUNIL BENIWAL  
ASJ/SPECIAL JUDGE (NDPS), WEST  
TIS HAZARI COURTS, DELHI

FIR No. 456/19  
PS: Rajouri Garden  
U/s 20/21/29 NDPS Act  
State Vs. Kasim

08.07.2020

**Present:** Mr. Parvesh Ranga, Ld. Addl. PP for the State.  
Counsel for the applicant.

By this order, I shall decide the present application requesting for grant of bail to accused/applicant Kasim. Facts as stated in the application are as follows:-

That the applicant is the sole bread earner of his family and earns his livelihood by driving e-ricksaw. That son of applicant is suffering from heart disease and has undergone operation for the same. Medical documents are annexed. The applicant is presently lodged in Rohini Jail and there is a very high risk of applicant contracting covid-19 virus. Only 5gm of heroine was allegedly recovered from the applicant and applicant has already spent more than 9 months behind the bars. On the date of the incident, applicant was driving e-ricksaw which was booked by a passenger. The said passenger after seeing the policemen fled away without paying fare to the applicant after leaving his belongings. The police chased the passenger but could not arrest him and asked the applicant about the passenger who did not know anything. When the police could not grab the real culprit, they arrested the applicant and planted 5gm of heroine and 10 gm of ganja which was found from the belongings left in the e-rickshaw by the passenger and falsely implicated the applicant. Mobile phone of the applicant was seized and applicant was interrogated. There are no public witness of the alleged raid or incident and no notice to any witness was given. It is therefore, prayed that the applicant may be released on bail. There is no previous record of involvement of the applicant. The applicant is ready

to abide by all the terms and conditions of bail, if the same is granted.

Ld. APP for the state has opposed the bail application in view of reply of IO. It is submitted that 5gm of smack was recovered from the possession of the applicant Kasim.

I have heard arguments from both the sides. Only a small quantity of smack was recovered from the possession of applicant Kasim. There is no alleged eye witness to the incident. Applicant has spent more than nine months in judicial custody. Therefore, considering the period of incarceration and the fact that only a small quantity of smack was recovered and the applicant claims to be innocent, applicant is granted regular bail subject to following terms:-

1. *That applicant shall furnish a sound surety of Rs.20,000/- with one surety of like amount to the satisfaction of the court.*
2. *That the applicant shall not jump bail and attend court on each and every date of hearing.*
4. *That applicant shall not influence or tamper with the case of prosecution in any manner.*
5. *That the applicant shall not commit any other offence while being out on bail.*

Under these conditions, applicant is granted bail. The prosecution or concerned IO/SHO shall be at liberty to move cancellation of bail application if the applicant violates any of the conditions of bail, so granted.

Copy of this order be sent to counsel for applicant, Ld. APP for state, to the concerned IO/SHO as well as concerned Jail Superintendent on their e-mail IDs and through proper channel.

**(SUNIL BENIWAL)**  
**ASJ/Special Judge (NDPS)**  
**West District, THC**  
**Delhi/08.07.2020**

IN THE COURT OF SH. SUNIL BENIWAL  
ASJ/SPECIAL JUDGE (NDPS), WEST  
TIS HAZARI COURTS, DELHI

FIR No. 461/19  
PS: Rajouri Garden  
U/s 392/394/34 IPC  
State Vs. Raja Achu

08.07.2020

**Present:** Mr. Parvesh Ranga, Ld. Addl. PP for the State.  
Counsel for the accused/applicant.

By this order, I shall decide the present application requesting for grant of extension of bail for two months to applicant Raja @ Achu. Facts as stated in the application are as follows:-

That the case is pending before the court of Ld. MM Sh. Deepak Kumar. That applicant was released on interim bail for a period of 15 days and surrendered on time. Applicant was granted bail to look after his wife who is suffering from leg fracture. That brother and mother of the applicant are not taking good care of wife of applicant. It is therefore, requested that the applicant may be granted two months interim bail.

Reply has been received to the said bail application.

Ld. APP has strongly opposed the bail application stating that the applicant was involved in the incident of looting and robbery of the complainant and during the course of TIP, the applicant Raja was correctly identified by the complainant. During the course of incident, CCL 'A' gave the complainant stab injuries at the time of commission of offence on the direction of present applicant Raja. Weapon of offence was recovered from the possession of CCL 'A'. It is submitted that petitioner has three more brothers who can take care of his wife and mother and can earn for livelihood. Bail is opposed on five grounds which are as under:-

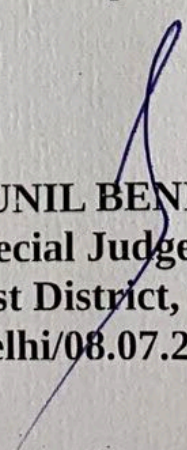
**FIR No. 461/19**  
**PS: Rajouri Garden**

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1. That the offence committed by the petitioner/accused is serious in nature
2. That petitioner/accused has been correctly identified by the complainant at the time of TIP proceeding,
3. That the petitioner/accused is involved in following cases:-  
FIR No. 288/19 u/s 394/34 IPC, PS Sarai Rohilla, Delhi.  
FIR No. 467/19 u/s 25 Arms Act, PS Rajouri Garden, New Delhi  
E FIR No. 1835/2019 u/s 379 IPC, PS Janakpuri, New Delhi.
4. That the accused/petitioner can threaten the witness if bail is granted.
5. That the petitioner/accused can fled away if bail is granted.

I have heard arguments from both the sides. The applicant is seeking bail to look after his wife but as per report of IO, there are three more brothers and mother of the applicant, who can look after the wife and provide livelihood. It appears that applicant is trying to obtain bail on frivolous grounds and there is strong apprehension that given his past criminal history, applicant may indulge in offences of similar nature or more serious offences, if he is granted bail in order to earn his livelihood. Therefore, keeping in view the grounds of opposition of bail and the above-mentioned discussion, the present bail application is rejected. Applicant is directed to surrender before the court authorities, if he has not done so, at the earliest possible opportunity.

Copy of this order be sent to counsel for applicant, Ld. APP for the state, to the concerned IO/SHO and concerned Jail Superintendent on their e-mail IDs and through proper channel.

  
**(SUNIL BENIWAL)**  
**ASJ/Special Judge (NDPS)**  
**West District, THC**  
**Delhi/08.07.2020**

**FIR No. 1036/2006**  
**PS : Rajouri Garden**  
**U/s 326/34 IPC**  
**State Vs. Sonu**

**08.07.2020**

Arguments heard in open court.

Present: Shri Parvesh Kumar Ranga, Learned Addl. Public Prosecutor.  
Shri Salimuddin, counsel for applicant/accused.

By this order, I shall decide the present application requesting for grant of interim bail to the applicant Sonu. Facts as stated in the bail application are as follows :

That applicant is innocent and has not committed the alleged offence. It is submitted that no incriminating articles have been recovered from the possession of the applicant. It is submitted that applicant is not required for custodial investigation. It is submitted that applicant is the only bread earner in the family. It is submitted that there is no one to look-after the father of the applicant. It is submitted that applicant will abide-by all the terms & conditions of bail if interim bail is granted for a period of 45 days.

Learned Addl. Public Prosecutor has strongly opposed the bail application in view of reply filed by the IO.

It is submitted that complainant Mohender Kapoor was assaulted by the applicant/accused. It is submitted that during trial of the case, the applicant was declared proclaimed offender on two occasions, one in 2013 and the other in 2016. Even supplementary charge-sheet of proclaimed offender has been filed in the court. Bail application of applicant has already been dismissed on 31.03.2020.

I have heard arguments from both the sides.



The court is inclined to agree with the submissions of Learned Addl. Public Prosecutor. Applicant has already been declared proclaimed offender twice, once in 2013 and other in 2016. Moreover, the applicant has failed to mention that his previous bail application has already been dismissed by the court of sessions on 31.03.2020. Since, the applicant has already been declared proclaimed offender twice, there is no surety whatsoever that the applicant shall not jump bail and run away again from the process of the court. The trial has already been delayed because of the conduct of the applicant as he has jumped bail twice. Therefore, keeping his past conduct in mind, the present bail application is rejected.

The application stands disposed of accordingly.

Copy of this order be sent to counsel for applicant, IO/SHO concerned, Ld. Additional Public Prosecutor and Jail Superintendent concerned on their e-mail IDs if provided and found to be correct, through proper channels.

**(SUNIL BENIWAL)**  
**ASJ/Spl. Judge (NDPS)**  
**West District/THC/Delhi**  
**08.07.2020**

IN THE COURT OF SH. SUNIL BENIWAL  
ASJ/SPECIAL JUDGE (NDPS), WEST  
TIS HAZARI COURTS, DELHI

FIR No. 567/20

PS: Rajouri Garden  
U/s 25/54/59 Arms Act  
State Vs. Ravi @ Ronit

08.07.2020

**Present:** Mr. Parvesh Ranga, Ld. Addl. PP for the State.

Mr. Deepak Kumar Malik, counsel for the accused/applicant.

By this order, I shall decide the present application requesting for grant of bail to accused/applicant Ravi @ Ronit. Facts as stated in the application are as follows:-

That the applicant/accused is innocent and falsely implicated in this case. In fact, applicant was lifted from his house when he was under plaster on his both hands. Accused/applicant was granted interim bail in case FIR No. 539/16 u/s 302/34 IPC for a period of 14 days on medical grounds as accused received fracture injuries on his both hands due to slip in jail. Thereafter, the interim bail was further extended for a period of 6 weeks and same is further extended upto 16.07.2020. The applicant is still under plaster on his both hands and was completely dependent on his family. There is every chances of his further surgery if he is not cured fully. That there is not any iota of evidence against the applicant. That the applicant is ready to abide any condition if imposed while granting bail. It is therefore, prayed that the accused/applicant be released on bail.

Reply has been received to the said bail application.

Ld. APP has strongly opposed the bail application in view of reply filed by the IO. It is submitted that accused was granted interim bail in a murder case and during the interim period, he alongwith his friend Akash were apprehended when

FIR No. 567/20

PS: Rajouri Garden

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they were committing robbery and two live cartridges were recovered from his possession. It is further submitted that accused has involvement in five other cases. It is further submitted that the bail application of accused/petitioner has already been dismissed on 03.07.2020. It is also submitted that applicant/accused can threaten the witness and can fled away from the proceedings of the court, if bail is granted.

I have heard arguments from both the sides. Applicant appears to be a habitual criminal having five other cases pending against him. There is a strong possibility that applicant may try and threaten and influence prosecution witnesses and may tamper with the case of prosecution. Commission of other offence by applicant is also highly likely in view of the history of the applicant. There is every possibility that applicant may jump bail and run away from the process of the court. Moreover, there does not appear to be any medical emergency because of which applicant is required to be released on bail. Ld. APP has also submitted that as per the submissions of IO who is also present, accused was medically examined in the month of June and no fracture or injury was found. It is also stated that accused is trying to take interim bail on false medical grounds. Therefore, in view of abovementioned discussions and observations, the present application for grant of bail is rejected as no ground is made out for grant of bail at this stage.

Copy of this order be sent to counsel for applicant, Ld. APP for the state, to the concerned IO/SHO and concerned Jail Superintendent on their e-mail IDs and through proper channel.

(SUNIL BENIWAL)  
ASJ/Special Judge (NDPS)  
West District, THC  
Delhi/08.07.2020

**FIR No. 434/2020**  
**PS : Rajouri Garden**  
**U/s 33/38/58 Delhi Excise Act & 188 IPC**  
**State Vs. Sandeep Sharma**

**08.07.2020**

Arguments heard in open court.

Present: Shri Parvesh Kumar Ranga, Learned Addl. Public Prosecutor.

Shri Sita Ram Tanwar, Ld. counsel for applicant/accused.

By this order, I shall decide the present application requesting for grant of anticipatory bail to applicant Sandeep Sharma. Facts as stated in the bail application are as follows :

That the applicant is a law abiding citizen and does not have any case pending against him. That the applicant purchased vehicle bearing RC No. DL - 1 LAD - 0120 in the year 2019 and same was sold to Praveen S/o Shri Ram Prakash on 19.03.2020. The declaration and delivery receipt regarding sale of vehicle have been executed on 19.03.2020 in the presence of witnesses. Thump impressions and signatures were also obtained. Police officers of PS Rajouri Garden informed the father of applicant that the above-mentioned vehicle is involved in FIR and unauthorized goods have been recovered from the vehicle and the driver Prem Singh has been arrested on the spot. Applicant has apprehension that if he visits to police station to join investigation, he shall be arrested by the police. The applicant wants to join the investigation and co-operate with the police but is requesting for grant of anticipatory bail so as not to be harassed at the hands of the police specially when he is innocent and has not committed any offence.

Learned Addl. Public Prosecutor has opposed this bail application in view of reply filed by the IO. It is submitted that illicit liquor was recovered from the vehicle which stands registered in the name of applicant Sandeep Sharma. It is submitted that the offence committed is serious in nature and the petitioner can influence the witnesses and also jump the bail. Therefore, bail application is opposed.

*State Vs. Sandeep Sharma*

*FIR No. 434/20*

*PS - Rajouri Garden*

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I have heard arguments from both the sides.

Applicant has submitted that the vehicle in question was sold to one Mr. Praveen through a declaration and receipt accompanied by thump impressions, signatures and Aadhaar Card. Applicant has submitted that he is innocent and he could not get the vehicle officially transferred by way of transfer & registration certification because of lockdown in the transport services because of the present Covid-19 pandemic situation.

After hearing arguments, the court is inclined to grant anticipatory bail to the applicant Sandeep Sharma. It is submitted that the applicant is innocent. Whether the applicant was involved in the alleged offence or not, it is a matter of investigation. At this stage, the applicant has submitted that he has documents in his possession which will prove that the alleged vehicle was not under his ownership and was actually bought by some Praveen who is now absconding. It can be ascertained during the course of investigation whether the alleged vehicle was actually sold by the applicant or not. At this stage, his arrest by the IO does not appear to be necessary & mandatory for further investigation of the case especially when the applicant is interested to join the investigation and co-operate with IO to prove his innocence. Therefore, keeping in view the above-mentioned discussion, applicant is granted anticipatory bail and this application is allowed. It is ordered that in the event of his arrest, the applicant shall be released on his furnishing a bail bond in the sum of Rs. 25,000/- with one surety of like amount to the satisfaction of the IO/SHO and subject to condition that the applicant shall join the investigation as & when directed by the IO. IO shall serve reasonable & sufficient notice to the application to join the investigation.

Copy of this order be sent to counsel for applicant, IO/SHO concerned and Ld. Additional Public Prosecutor on their e-mail IDs if provided and found to be correct, through proper channels.

(SUNIL BENIWAL)  
ASJ/Spl. Judge (NDPS)  
West District/THC/08.07.2020

**IN THE COURT OF SH. SUNIL BENIWAL  
ASJ/SPECIAL JUDGE (NDPS), WEST  
TIS HAZARI COURTS, DELHI**

**FIR No. 18/14  
PS: Special Cell  
U/s 21/22/29/61/85 NDPS Act  
R/w Section 420/468/471/474 IPC  
State Vs. Ramu Jaiswal**

**08.07.2020**

**Present:** Mr. Parvesh Ranga, Ld. Addl. PP for the State.

Mr. G.S Singh counsel for accused/applicant through video conferencing.

This is the application for release of accused Ramu Jaiswal as he is on bail in this case. Heard. Perusal of record reveals that accused is on bail in this case. Accordingly, he be released immediately if not required in any other case and Jail Superintendent is directed to file his report on **13.07.2020**.

**(SUNIL BENIWAL)  
ASJ/Special Judge (NDPS)  
West District, THC  
Delhi/08.07.2020**

**IN THE COURT OF SH. SUNIL BENIWAL  
ASJ/SPECIAL JUDGE (NDPS), WEST  
TIS HAZARI COURTS, DELHI**

**FIR No. 113/18  
PS: Punjabi Bagh  
U/s 394/397/411/34 IPC  
State Vs. Sonu**

**08.07.2020**

**Present:** Mr. Parvesh Ranga, Ld. Addl. PP for the State.

Mr. Vineet Jain, counsel for accused/applicant through video conferencing.

By this order, I shall decide the present application moved on behalf of accused/applicant Sonu. This is an application requesting grant of interim bail to the applicant in view of the suggestion and advisory of Hon'ble High Powered Committee of Hon'ble High Court of Delhi. It is submitted that applicant is in judicial custody for approximately two years. It is submitted that co-accused Neeraj @ Mona has already been granted interim bail by the court of Ld. ASJ Sh. Vishal Singh. That there is a threat of covid-19 virus to the applicant. That victim/witness of the case has already been examined and some cross examination was also conducted. It is therefore, prayed that the applicant may be released on interim bail.

Ld. APP for the state has strongly opposed the bail application in view of reply filed by the IO. It is submitted that applicant is involved in four other violent cases of dacoity and robbery and is running in JC in those cases. It is submitted that in the present case, the complainant/victim Ankit Jain has made direct allegations against the applicant in his testimony. It is submitted that complainant was looted by the applicant and other co-accused by showing him pistol and knife. The applicant robbed one mobile phone, one watch and purse having Rs.5000/-. Details of other four cases of robbery and dacoity have been given in the reply of the investigating officer. It is submitted that the applicant has

**FIR No. 113/18**  
**PS: Punjabi Bagh**  
**U/s 394/397/411/34 IPC**  
**State Vs. Sonu**

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adopted crime as his mode of earning and in two other cases of violent robberies has given to the extent of causing injuries to the victim.

I have heard arguments from both the sides. In the present case, the court is inclined to agree with the submissions of Ld. APP. The applicant has a history of violent crimes. In the present case, the complainant/victim was looted on a gun point and knife point by applicant and other co-accused persons. Evidence against the present applicant appears to be very strong. Even Ld. Counsel for applicant has submitted that the complainant has supported the story of prosecution in the examination in chief. There is strong possibility that applicant may jump bail and commit crimes if released on interim bail. There is also a very strong possibility that applicant may try and threaten and intimidate the complainant as his cross examination is not yet over in order to influence his testimony. Therefore, in view of the above-mentioned discussions and seriousness of allegations, the application is rejected as no ground for bail is made out at this stage.

Copy of this order be sent to counsel for applicant, to the concerned SHO and concerned Jail Superintendent on their e-mail IDs and through proper channel.

**(SUNIL BENIWAL)**  
**ASJ/Special Judge (NDPS)**  
**West District, THC**  
**Delhi/08.07.2020**



**08.07.2020**

Arguments heard in open court.

Present: Shri Parvesh Kumar Ranga, Learned Addl. Public Prosecutor.  
Shri Sachin Kumar, Ld. counsel for applicant/accused.

By this order, I shall decide the present application requesting for grant of interim bail for a period of two months to applicant Pradeep Kumar. Facts as stated in the bail application are as follows :

That the applicant has been falsely implicated in the present case. That applicant is in judicial custody since 23.06.2020. That the alleged recovery of 6 gram of heroin is planted upon the applicant. That no contraband whatsoever was recovered from the possession of applicant. That small quantity of heroin is of 5 gram and deliberately 6 gram has been planted upon the applicant to bring it within the range of intermediate quantity. That the present interim bail has been sought not on merits but on the medical condition of daughter of applicant namely Ms. Manya. It is submitted that daughter of applicant, age 9 years, namely Ms. Manya is a special child of cerebral lapy i.e. disorder that affect movement and muscle tone and posture with residual Neuro-Muscular Damage, seizure, meconium aspiration since her birth because of which, she is unable to walk, stand and speak properly. It is submitted that she uses sign language to communicate with her mother & father and is getting treatment from Dr. Pundeer's Metro Hospital, New Delhi-110043 and the doctor has advised that she needs to be assisted by a care taker regularly and continuous medication is required for proper treatment. It is submitted that parents of the applicant are very old and both are suffering from old age diseases and are under

treatment for diabetes, blood pressure etc. It is submitted that there is no one in the family to take care of the daughter of the applicant who is a special child because of cerebral lopsy. It is submitted that the wife of the applicant is a police official and because of her exigency of duties, she is also unable to look-after the child properly. It is submitted that the recovery is of intermediate quantity and there is no bar of Section 37 of NDPS Act. It is submitted that Hon'ble High Court of Delhi also recently granted interim bail in ***bail application no. 778/2020 in the case of Arvind Yadav Vs. Government of NCT of Delhi***. It is submitted that applicant shall abide by all the terms and conditions of interim bail if same is granted. But bail is request on compassionate and humanitarian ground only to look-after girl child and because she only talk with her parents through sign language.

The medical condition of the child of the applicant was directed to be verified by the IO. IO has sent back the verification report. Ld. Additional Public Prosecutor has opposed the bail application on merits and has conceded fairly that keeping in view the special condition of cerebral lopsy disorder of the girl child of the applicant, the applicant may be considered for grant of interim bail in order to look-after the child as even the mother of the child is a police official and may not be able to look-after the child because of exigencies of her duties in the present Covid-19 pandemic situation. Therefore, without going into the merits of the case at this stage, the applicant Pradeep Kumar is granted interim bail for a period of 45 days from the date of his release on humanitarian grounds to look-after the minor daughter namely Ms. Manya, aged 9 years but subject to the following conditions :

1. That applicant shall furnish a bail/bond in the sum of Rs. 50,000/- with one surety of like amount subject to the satisfaction of the court.

2. That the applicant shall attend the court on each and every date of hearing.
3. That the applicant surrender himself before the jail authorities on the expiry of 45 days in the pre lunch session.
4. That the applicant shall co-operate with the investigation as & when required by the IO and shall submit papers of the medical treatment of his girl child on the expiry of said period of 45 days.
5. That the applicant shall not interfere with the investigation and the trial in any manner and shall not interfere in the case of the prosecution.

The application stands disposed of accordingly.

Copy of this order be sent to counsel for applicant, IO/SHO concerned, Ld. Additional Public Prosecutor and Jail Superintendent concerned on their e-mail IDs if provided and found to be correct, through proper channels.

**(SUNIL BENIWAL)**  
**ASJ/Spl. Judge (NDPS)**  
**West District/THC/Delhi**  
**08.07.2020**

**FIR No. 18/2014**  
**PS : Special Cell**  
**U/s 21/22/29/61/85 NDPS Act &**  
**419/468/471/474 IPC**  
**State Vs. Indal Kumar Singh**

**08.07.2020**

Present: Shri Parvesh Kumar Ranga, Learned Addl. Public Prosecutor.  
Shri G.S Singh, Ld. counsel for applicant/accused through  
videoconferencing.

Ld. Additional Public Prosecutor submits that till date verification of  
medical documents could not be received because address belongs to Bihar.

Keeping in view the difficulty in getting the documents verified,  
DCP : West District is directed to get the said documents verified through his  
concerned counterpart i.e. Superintendent of Police or above at the given address in  
Bihar either by way of fax or any other approved mode, returnable for **22.07.2020**.

**(SUNIL BENIWAL)**  
**ASJ/Spl. Judge (NDPS)**  
**West District/THC/Delhi**  
**08.07.2020**

**FIR No. 424/20**  
**PS : Tilak Nagar**  
**U/s 376 IPC**  
**State Vs. Akshayjeet @ Akshay Paul**

**08.07.2020**

Part arguments heard through videoconferencing connected by official of the court.

Present: Shri Parvesh Kumar Ranga, Learned Addl. Public Prosecutor.  
Shri Rajiv Mohan, Ld. counsel for applicant/accused through videoconferencing.  
Shri Abhay Gupta, Ld. counsel for complainant alongwith complainant.

Complainant/prosecutrix duly identified by counsel Shri Abhay Gupta. During the course of arguments, counsel for applicant relied upon certain judgments stated to be at page no. 54 on paper book but it is observed that the paper book as received contains only 22 pages. So, on request of counsel for applicant and complainant, re-list the matter for further arguments alongwith complete paper book on **09.07.2020**.

**(SUNIL BENIWAL)**  
**ASJ/Spl. Judge (NDPS)**  
**West District/THC/Delhi**  
**08.07.2020**

**FIR No. 619/2020**  
**PS : Paschim Vihar West**  
**U/s 354/354A/354D/506 IPC**  
**State Vs. Saurabh Sharma**

**08.07.2020**

Arguments heard through videoconferencing connected by Ahlmad of the court.

Present: Shri Parvesh Kumar Ranga, Learned Addl. Public Prosecutor.

Shri Jitender Solanki, Ld. counsel for applicant/accused through videoconferencing.

By this order, I shall decide the present application requesting for grant of anticipatory bail to applicant/accused Saurabh Sharma. Facts as stated in the bail application are as follows :

It is submitted that applicant is innocent and has been falsely implicated. It is submitted that both the applicant and the complainant/prosecutrix were having an affair and subsequently, family of the complainant fixed arranged marriage of the complainant with some Vivek Sharma. When the marriage was fixed, the complainant broke all relations with the applicant but the applicant continued to pursue and stalk the complainant. Complainant/prosecutrix also sent photos of her Roka ceremony to the applicant. When the marriage of the complainant came near, the complainant came to the house of the applicant and told the applicant and his mother that she is being pressurized to marry with Vivek Sharma and that she wanted to marry with applicant. Upon which, the applicant and her mother sent back the complainant. It is submitted that due to subsequent developments and because of our peculiar society pressure was exerted upon complainant/prosecutrix by her parents to get this FIR registered in order to show the society that the complainant was innocent and that it was the applicant who was harassing her. Counsel for applicant has submitted that he has highlighted all the true facts in para No. 5 of his application.

Learned Addl. Public Prosecutor has strongly opposed the bail application in view of reply filed by the IO. Ld. Additional Public Prosecutor has also submitted that complainant/prosecutrix 'A' is present in the court and has briefed him about the entire incident. It is submitted that although it is true that both applicant and complainant were known to each other for the past 4-5 years as friends. When the applicant came to know that arrange marriage of complainant has been fixed, the applicant started threatening and stalking the complainant not to marry with said Vivek Sharma. It is submitted that applicant has not yet joined the investigation and is evading the police. It is further submitted that applicant is not innocent and if bail is granted, applicant may again stalk the complainant and even threaten & harass her.

I have heard arguments from both the sides.

IO has given a very strong reply. The complainant/prosecutrix who is present in the court today and duly identified by the Ld. Additional Public Prosecutor submits that she does not want that anticipatory bail should be granted to the applicant as her marriage is on the cards and that applicant shall try to break marriage of the complainant with said Shri Vivek Sharma thereby ruining her future. The applicant is absconding from the police. His custodial interrogation is also sought by the police. Therefore, keeping in view the impending marriage of the complainant and the fact that she apprehends threat & injury to her life from the said applicant, the present application requesting for grant of anticipatory bail is rejected as in the opinion of the court, no ground for bail is made out. The applicant is directed not to evade the police and join the investigation.

Copy of this order be sent to counsel for applicant, IO/SHO concerned, to the complainant and Ld. Additional Public Prosecutor on their e-mail IDs if provided and found to be correct, through proper channels.

(SUNIL BENIWAL)  
ASJ/Spl. Judge (NDPS)  
West District/THC/Delhi  
08.07.2020